

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/MP/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoice dated 28.2.2023 issued by the Respondent claiming charges for fly-ash transportation for the period from 23.2.2017 to 26.3.2018 from Bokaro Thermal Power Station-A.

Petitioner : PSPCL

Respondents : DVC

Date of Hearing : **9.10.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Suparna Srivastava, Advocate, PSPCL
Shri Tushar Mathur, Advocate, PSPCL
Shri Venkatesh, Advocate, DVC
Shri Ashutosh Shrivastav, Advocate, DVC
Shri Punyam Bhutani, Advocate, DVC

Record of Proceedings

At the outset, the learned counsel for the Respondent, DVC prayed for a short adjournment, on the ground that they have been engaged in the matter recently. He also submitted that the Respondent may be permitted to file the additional information sought vide ROP of the hearing dated 21.8.2023. The learned counsel for the Petitioner did not oppose the said request of the Respondent.

2. Accordingly, the Commission, adjourned the hearing of the matter. The parties shall complete their submissions by **15.12.2023** and no extension of time shall be granted for any reason.

3. The Petition shall be listed for hearing on **22.12.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

